

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cr. M.P. No.471 of 2021**

1. Mahesh Yadav

2. Chandradeo Yadav

... Petitioners

Versus

1. The State of Jharkhand

2. Prakash Yadav

... Opposite Parties

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**Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

For the Petitioners : Mr. Sanjeev Kumar, Adv.

For the State : Mr. Someshwar Roy, Addl.P.P.

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**02/26.03.2021** Heard the parties through video conferencing.

This criminal miscellaneous petition has been filed under Section 482 Cr.P.C. by the petitioners with a prayer for modification of the order dated 26.09.2019 passed in A.B.A. No.6868 of 2019.

It is submitted by learned counsel for the petitioners that vide order dated 26.09.2019 passed in A.B.A. No.6868 of 2019, the petitioners were given the privileges of anticipatory bail and directed to surrender before the court below within four weeks but they used to work outside the state and when they come to know that they have been granted anticipatory bail by this Court, hence, they could not surrender within the stipulated time. It is next submitted that now the petitioners are ready to surrender before the learned court below, hence, it is submitted that time period for the petitioners to surrender before the court below in terms of the order dated 26.09.2019 passed in A.B.A. No.6868 of 2019 be extended by six weeks from the date of this order.

Considering the aforesaid submission of the learned counsel for the petitioner, the prayer for extension of the time for the petitioner to surrender in the court below in terms of the order dated 26.09.2019 passed in A.B.A. No.6868 of 2019 is allowed. Hence, the petitioner is directed to surrender before the court below "within six weeks from the date of this order in terms of the order dated 26.09.2019 passed in A.B.A. No.6868 of 2019".

The order dated 26.09.2019 passed in A.B.A. No.6868 of 2019 is modified to the aforesaid extent only.

This criminal miscellaneous petition is disposed of accordingly.